# GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

# RAJYA SABHA UNSTARRED QUESTION NO. 1810 TO BE ANSWERED ON 5<sup>TH</sup> AUGUST, 2025

#### QUALITY AND LEAKAGE OF FOODGRAINS UNDER THE PMGKAY

#### 1810 SMT, RAJANI ASHOKRAO PATIL:

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:

- (a): whether there have been complaints regarding quality and leakage of foodgrains under the PMGKAY scheme in 2024–25;
- (b): the percentage of allocated grain actually distributed to beneficiaries, State-wise;
- (c): whether any third-party audits have been conducted to assess the efficacy of distribution;
- (d): whether biometric authentication issues have led to exclusion of eligible families; and
- (e): the measures being taken to strengthen last-mile delivery and grievance redressal?

#### ANSWER

### MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

#### (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a): Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/UT Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India (FCI). The operational responsibilities for intra-state allocation and distribution of foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards, supervision and monitoring of the Fair Price Shops (FPSs) etc. rest with the concerned State/UT Governments.

Further, the helpline number 1967/1800-State series number is operational in all the States/UTs for contacting and redressal of the complaints in Public Distribution System and filing any type of complaints by the intended beneficiaries. As and when complaints, including quality and leakage of food grains under the PMGKAY scheme are received in this department from any source, they are sent to State/UTs Governments concerned for inquiry and appropriate action.

(b): A statement showing the State-wise allocation of foodgrains and actually distributed during the year 2024-2025 is enclosed at **Annexure**.

- (c): The Department of Food and Public Distribution engaged Monitoring Institutions (MIs) to undertake concurrent evaluation of the implementation of National Food Security Act, 2013 (NFSA) in different States/UTs for Phase-I (2018-20) and Phase-II (2020-23).
- (d): Biometric authentication is used solely to verify the transaction at the time of foodgrain delivery to the intended beneficiary. This process does not lead to the exclusion of beneficiaries. The requirement for authentication is governed by Section 7 of the Aadhaar Act.
- (e): The NFSA Act provides that, it shall be the duty of the State Government to take delivery of foodgrains under TPDS from the designated depots, ensure its delivery through their authorised agencies upto the door-step of fair price shops and to ensure its supply to entitled persons and households at prices specified in Schedule I of the Act.

Further, section 14 of the NFSA Act provides that, every State Government shall put in place an internal grievance redressal mechanism which may include call centres, help lines, designation of nodal officers, or such other mechanism as may be prescribed. Section 15 provides that, a District Grievance Redressal Officer for expeditious and effective redressal of grievances of the aggrieved persons in matters relating to distribution of entitled foodgrains and to enforce the entitlements under the Act.

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### ANNEXURE REFERRED TO IN REPLY TO PART (b) OF UNSTARRED QUESTION NO. 1810 DUE FOR ANSWER ON 05.08.2025 IN RAJYA SABHA

State-wise allocation of foodgrains and actually distributed during the year 2024-2025.

State Name	Allocation (in MT)	Distribution (in MT)	Distribution in %
ANDAMAN AND	4,368	4,204	96%
NICOBAR ISLANDS	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		
ANDHRA PRADESH	1,849,776	1,745,211	94%
ARUNACHAL	57,336	52,420	91%
PRADESH	144		
ASSAM	1,628,940	1,515,711	93%
BIHAR	5,527,104	4,967,699	90%
CHHATTISGARH	1,384,056	1,342,201	97%
DADAR & NAGAR	15,132	15,132	100%
HAVELI & DAMAN &			
DIU			
DELHI	448,800	448,800	100%
GOA	34,392	29,095	85%
GUJARAT	2,221,008	2,206,624	99%
HARYANA	795,000	795,000	100%
HIMACHAL PRADESH	202,284	178,289	88%
JAMMU AND KASHMIR	468,792	426,596	91%
JHARKHAND	1,751,988	1,639,146	94%
KARNATAKA	2,608,836	2,505,406	96%
KERALA	1,025,520	986,765	96%
LADAKH	9,444	7,718	82%
LAKSHADWEEP	1,524	1,340	88%
MADHYA PRADESH	3,493,800	3,371,901	97%
MAHARASHTRA	4,605,192	4,202,200	91%
MEGHALAYA	140,736	126,373	90%
MIZORAM	47,880	46,456	97%
NAGALAND	91,584	71,382	78%
ODISHA	2,257,356	2,216,330	98%
PUNJAB	870,120	870,120	100%
RAJASTHAN	2,770,584	2,534,056	91%
SIKKIM	26,376	19,642	74%
TAMIL NADU	2,572,812	2,335,127	91%
TELANGANA	1,296,048	1,228,338	95%
TRIPURA	163,620	161,114	98%
UTTAR PRADESH	9,981,492	9,417,829	94%
UTTARAKHAND	401,460	373,870	93%
WEST BENGAL	3,970,620	3,884,128	98%
Total	52,723,980	49,726,224	94%

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